

endment to the Orissa Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5388/73].

- (4) A copy of Orissa Notification No. S. R. O. 501/73 Hindi and English versions) published in Oriss Gazette dated the 24th April, 1973 exempting tourist vehicles registered in any other State of India from payment of Motor Vehicles Tax leviable under the Bihar and Orissa Motor Vehicles Taxation Act, 1930, on a reciprocal basis, under sub-section (2) of section 5A of the Bihar and Orissa Motor Vehicles Taxation Act, 1930 read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5389/73].

- (5) A copy of Orissa Notification No. S.R.O. 499/73 (Hindi and English versions) published in Orissa Gazette dated the 30th May, 1973 exempting tourist vehicles registered in any other State in India from payment of Motor Vehicles Tax leviable under the Madras Motor Vehicles Taxation Act, 1931, on a reciprocal basis under sub-section (2) of section 11 of the Madras Motor Vehicles Taxation Act, 1931, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa [Placed in Library. See No. LT-5390/73].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT 1955 AND UTTAR PRADESH KRISHI UTPADAN MANDI (SANSHODHAN) ADHYADESH, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE):
I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Movement Control) (Second Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 409(E) in Gazette of India dated the 26th July, 1973.
- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1973 (Hindi version) published in Notification No. G.S.R. 193 (E) Gazette of India dated the 2nd April, 1973.

[Placed in Library. See No. LT-5391/73].

- (2) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Adhyadesh, 1973 (No. 2 of 1973) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 12th June, 1973 under provisions of article 313 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 13th June, issued by the President in relation to the State of Uttar Pradesh together with an explanatory memorandum. [Placed in Library. See No. LT- 5392/73].

NOTIFICATION RE. ORISSA EXPRESS HIGHWAY RULES, 1967

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA):
I beg to lay on the Table—

- (1) A copy of Orissa Notification No. S. R. O. 370/73 published